

BEFORE THE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO.12 OF 2025(WZ)

Tejas Chandrakat Yadav ... Applicant

Versus

M/S K.K.Nag Private Limited & Ors. ... Respondents

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Pune: 07/02/2026


Advocate For the R.No.1

D.M.Gupte

Advocate

Email-advgupte@gmail.com

9422317884

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WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO.12 OF 2025(wz)

Tejas Chandrakant Yadav ... Applicant

Versus

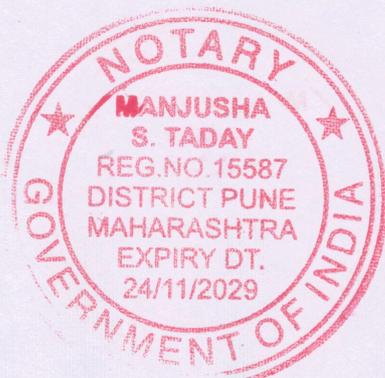
M/S K. K. Nag Private Limited & Ors. ... Respondents

AFFIDAVIT IN REPLY ON BEHALF OF M/S K.K.NAG PVT.LTD.

,RESPONDENT NO.1 IS AS UNDER:

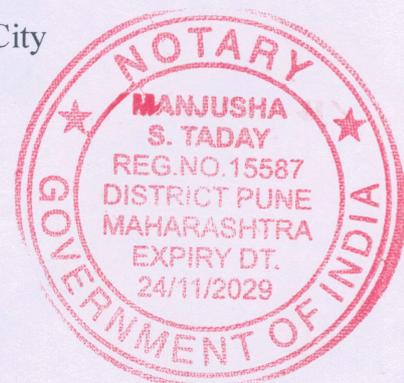
I, Shri. Sunil Lendole, aged : 51 years, Occupation Chief Manager-Maintenance of the Respondent No.1 having factory address at plot No.E-86, Rajangaon Industrial Area, Village Karegaon, Tal.Shirur, District, Pune 412 208 do hereby state on solemn affirmation as under:

1 I say that I am Chief Manager- Maintenance with the Respondent No.1 .
The Notice of the present application is received by Respondent No.,1 from the applicant by post in them month of Nov'2025. I have been instructed by the Respondent No.1, to submit reply in this Application on behalf of the Respondent No.1.I have also perused the copy of the Application filed by the Applicant. I say and submit that the present Application is filed by the



Applicant seeking directions to Respondent No.2 & 3 CPCB & Maharashtra Pollution Control Board (MPCB) respectively, to immediately shut down the operation of the Respondent No.1- M/S K. K. Nag Private Limited, which is alleged to have violated the terms and conditions of the Consent to operate.

- 2 I say that I have also perused the copy of report/reply filed by the Respondent No.2 CPCB & Respondent No.3 MPCB in the present Application. I further say that the application of the Applicant is not only illegal but averment & allegations against the Respondent No.1 are baseless, false & made with ulterior motive to harass or pressurized the Respondent No.1.
- 3 I say that the Applicant has no locus standi to make averment & baseless allegation against the Respondent No.1, as Applicant has no any industry or activity within the vicinity of Respondent No.1's Industry at Ranjangaon Tal: Shirur. The Applicant is neither local resident or having any business activity similar to that of Respondent No.1, the Respondent No.1 has never violated any terms & conditions on which they are granted permission which resulted into Environment damage to any person or Industry.
- 4 I say that the Respondent No.1 is Private Limited company having middle scale /MSME Industry within Industrial Zone outside the Pune City





established since the year 2007, with all necessary permissions & required consent from various authorities. The Respondent No.1 Industry within Orange category. There are 249 employees engaged in the Respondent No.1 Industry. The Respondent No.1 is EPS (Thermocole) manufacturer, which is non polluting activity.

5 The activity of the Respondent No.1 was manufacturing of EPS/ thermocole products as per the requirement, the said process needs very low use & thereby discharge of effluent of water, i.e . hardly 5 CMD ,whatever water is to discharge ,it is to be treated & used for garden & plants inside the campus of industry,. The Respondent No.1 obtained the Consent to Establishment for expansion of project from the Respondent No. 3 MPCB On 29.12.2023, hereto Annexure "A" is the copy of said Consent to Establishment. Annexure "A"

6 I say that thereafter the Respondent No.1 has received Consent to operate on 17/10/2024, which was granted till 31.03.2028 which was granted by the Respondent No.3 –Maharashtra Pollution Control Board, which is Annexure "B".

7 I say that the Respondent no.1 followed the directions & guidelines given by the Respondent no.3 –MPCB by their periodical visits & never violated the



environmental limits prescribed by the Respondent No.3 –MPCB. The Respondent No.3 – MPCB in their Affidavit in Reply dated 27/05/2025 (page Nos. 107- 144). Clarified the site details & position of Respondent No.1's lawful activities.

- 8 I say that the Respondent No.1 "s capital investment of the project was Rs. 16.55 Cr. which was expected expansion by Rs.23.57 Cr. thereby the capital investment of the Project was Rs.40.12 Crs.,the Respondent No.1 applied for grant of existing consent to operate with overriding effect to existing consent to operate under Orange/LST Category., the said application was made by the Respondent No.1 well before expiry of earlier to consent to operate as stated in Annexure "A".
- 9 I say that there was no change in the business nor in any of the form of business except the capital investment was increased, rest of the conditions remained the same.
- 10 I say that during the Visit for checking the compliance on 09/12/2024, the officers of the Respondent No.3 –MPCB notice certain non –compliances, I say that ,the Respondent No.3 –MPCB vide letter dated 23/01/2025 gave directions to forfeit the bank guarantee of Rs.50,000/-& further submit bank guarantee of Rs.5,00,000//- towards compliance of the directions. Accordingly Respondent No.3 MPCB forfeited bank Guarantee of





Rs.50,000/- & a fresh Bank Guarantee of Rs.5,00,000/- was submitted by the Respondent No.1. Hereto Annexed & marked as Annexure "C" is the copy of bank guarantee for Rs.5,00,000/-submitted by the Respondent No.1 to the Respondent No.3-MPCB Annexure "C".

- 11 I say that on 19/06/2025 the Respondent No.3-MPCB issued direction to Respondent No.1 to Pay EDC amount as per MCB direction. Hereto Annexure and marked as Annexure "D" is the copy of directions received by the Respondent No. 3 MPCB to Respondent No. 1 . Annexure "D".
- 12 I say that we approached the office of the Respondent No.3-MPCB & deposited an amount of Rs. Seventeen Lakhs Six Thousand Two hundred Fifty as full & final amount of EDC. Thereby the Respondent No.1 complied with all the terms & conditions imposed by the Respondent No.3 MPCB. The said order is not challenged till this date. Annexure "E".
- 13 I say that the Respondent No1 has compiled the condition of operation of ETP & the discharge water is used for plantation & gardening, the ash which is not hazardous is also gather in closed pit & there is shed over it, same is given for brick makers ,I say that there are no any complaint from the monitoring authority namely Respondent No.3- MPCB.



14 The Respondent No.1 undertakes to comply with any observations & non-compliance if brought to the notice by MPCB Respondent No. 3, being monitoring authority for the Environmental issues. Therefore this Reply, solemnly affirmed on 7th February 2026 at Pune.

I know the affiant

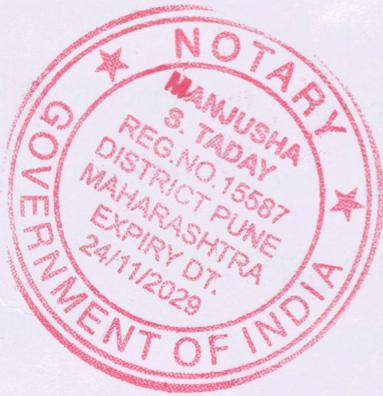
D.M. Gupta
D.M. Gupta

Advocate

For and on behalf of M/S K. K. Nag Private Limited

Sunil Lendole
Sunil Lendole

Respondent No.1



BEFORE ME

M. S. Taday

MANUSHA S. TADAY
ADVOCATE & NOTARY
GOVT. OF INDIA

07 FEB 2026



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437

Fax: 24023516

Website: <http://mpcb.gov.in>

Email: robmw@mpcb.gov.in



Kalpataru Point, 2nd and
4th floor, Opp. Cine Planet
Cinema, Near Sion Circle,
Sion (E), Mumbai-400022

ORANGE/L.S.I (O67)

No:- Format1.0/RO(BMW)/UAN

No.0000176311/CE/2312002878

To,

M/s. K K NAG PVT LTD.,

Plot No. E-86, MIDC Ranjangaon,

Tal- Shirur, Dist. Pune

Date: 29/12/2023



Your Service is Our Duty

Sub: Grant of consent Establish for expansion under ORANGE/LSI Category.

Ref: Earlier consent to operate granted by the Board vide No. Format1.0/RO(BMW)/UAN. No. 0000114627/CO/2207000976 dtd. 20/07/2022 which is valid up to 31/03/2024

Your application No.MPCB-CONSENT-0000176311 Dated 13.07.2023

For: Grant of Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to establish is granted for a period up to commissioning of the unit or up to 5 year whichever is earlier.**
- The capital investment of the project is Rs.32.4793 Crs. (As per C.A Certificate submitted by industry)**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Recycle of Expanded Polystyren(EPS)	360	MT/A
2	Expanded Polystyrene (EPS) (Thermacol)	700	MT/A

Industry shall not manufacture banned Single Use Plastic (SUP) items as well as not sale finished products to manufacturers of banned SUP items as per Maharashtra Plastic and Thermocol (Manufacture, Usage, Sale, Transport, Handling & Storage) Notification, 2018 and amendment thereto and Plastic Waste Management Rules, 2016 and amendment thereto.

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	5	As per Schedule-I	on land for gardening
2.	Domestic effluent	0.5	As per Schedule-I	Soaked in soak pit

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1	DG Set- 750 KVA	1	As per Schedule -II
2	S-2	Boiler - 2 (Proposed)	2	As per Schedule -II
3	S-3	Boiler- 3 (Existing , Standby)	3	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Packaging Waste- Plastic	100	Kg/M	Primary collection and storage at site	Sell to PCB authorised PWP
2	Packaging Waste	500	Kg/M	Primary collection and storage at site	Sell to Recyclers
3	Metal Scrap	300	Kg/M	Primary collection and storage at site	Sell to Recyclers
4	Boiler Ash	2000	Kg/M	Primary collection and storage at site	Sell to brick manufacturer

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	3.3 Sludge and filters contaminated with oil	55	Kg/M	Reprocessing & recycling at PCB approved TSDF	Reprocessing , recycling and reusing
2	35.3 Chemical sludge from waste water treatment	55	Kg/M	Reprocessing before disposal at PCB approved TSDF	Land filling
3	5.2 Wastes or residues containing oil	10	Kg/M	Incineration at TSDF	Incineration at TSDF
4	33.1 Empty barrels /containers /liners contaminated with hazardous chemicals /wastes	10	No/M	Reprocessing & recycling at PCB approved TSDF	Reprocessing , recycling and reusing
5	5.1 Used or spent oil	40	Ltr/M	Reprocessing & recycling at PCB approved TSDF	Reprocessing , recycling and reusing

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before actual commencement of the Unit/Activity. (Establish)
11. Industry shall obtain permission from Directorate of Industrial Safety & Health (DISH)
12. The applicant shall obtain Registration as 'Plastic Waste Re-processor' from Central Pollution Control Board / Maharashtra Pollution Control Board as per provisions of Plastic Waste Management Rules, 2016 for the re-processing of scrap plastic.



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Signed by: Shankar Waghmare
Regional Officer (BMW)
For and on behalf of
Maharashtra Pollution Control Board
robmw@mpcb.gov.in
2023-12-29 16:22:25 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	75000.00	TXN2307002212	17/07/2023	Online Payment

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune II
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A) As per your application, you have proposed to provide Effluent Treatment Plant (ETP) of designed capacity of 12.00 CMD consisting of Primary (Collection tank, Neutralization tank, Equalization tank), Secondary (Activated sludge process), Tertiary (Pressure sand filter, Dual media filter, Activated carbon filter) for the treatment of 5 CMD of trade effluent.
- B) The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	6.0 -8.5
(2)	BOD (3 days 27°C)	30
(3)	COD	250
(4)	TSS	100
(5)	Oil & Grease	10
(6)	TDS	2100
(7)	Chloride	600
(8)	Sulphate	1000

- C) The Industry shall ensure connectivity online monitoring system to the MPCB server including separate energy meter for pollution control system.
- D) The treated effluent shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, effluent shall find its way for gardening / outside factory premises.
2. A) As per your application, you have provided Sewage Treatment Plant of designed capacity 8 CMD for the treatment of 0.5 CMD of sewage.
- B) The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)
1	Suspended Solids	Not to exceed 50
2	BOD 3 days 27°C	Not to exceed 30
3	COD	Not to exceed 100

- C) The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.

3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	195.00
2.	Domestic purpose	16.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	55.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0.0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have proposed to provide the Air pollution control (APC) system and also to erect following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in. mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-2	Boiler - 2 (Proposed)	Fabric Bag Filter	33.00	Wood Chips and / or Briquette and / or Coal 1750 Kg/Hr	0.06	So2	25.2 Kg/Day
						SPM	150 Mg/Nm ³

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III**Details of Bank Guarantees:**

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C2O	50000	15 days	Compliance of consent conditions	31/09/2028	31/09/2028
2	C2O	25000	15 days	Towards EPR	31/09/2028	31/09/2028

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.

11. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
14. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
15. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
16. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
17. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
18. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
19. The industry should not cause any nuisance in surrounding area.
20. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
21. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.
22. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
23. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto

24. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
25. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
26. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
27. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
28. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
29. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
30. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
31. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).

This certificate is digitally & electronically signed.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: robmw@mpcb.gov.in



Kalpataru Point, 2nd, 3rd
 and 4th floor, Opp. Cine
 Planet Cinema, Near Sion
 Circle, Sion (E),
 Mumbai-400022

ORANGE/L.S.I (O67)
**No:- Format1.0/RO(BMW)/UAN No.MPCB-
 CONSENT-0000215083/CO/2410001768**

Date: 17/10/2024

To,
 M/s. K K NAG PVT LTD.,
 Plot No. E-86, MIDC Ranjangaon,
 Tal- Shirur, Dist. Pune



Your Service is Our Duty

Sub: Grant of Amalgamation in existing consent to operate with overriding effect to existing consent to operate under ORANGE/LSI Category.

- Ref:**
1. Earlier consent to operate granted by the Board vide No.RO-PUNE/ CONSENT/2103000649 dtd. 10/03/2021 which is Valid up to 28/02/2025
 2. Consent to Establish (expansion) granted by the Board Vide No. RO/Pune/Consent/2006000177 dtd. 04/06/2020
 3. Consent to Establish (expansion) granted by the Board Vide No. Format1.0/RO(BMW)/UAN No.0000176311/CE/2312002878 dated 29/12/2023

Your application No.MPCB-CONSENT-0000215083 Dated 08.07.2024

For: Grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to operate is granted for a period up to 31/03/2028**
2. **The capital investment of the project is Rs.40.12 Crs. (As per C.A Certificate submitted by industry (Existing CI Rs.16.55 Cr + Expansion CI Rs.23.57 Cr.))**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Expanded Polystyrene (EPS) (Thermacol)	5000	MT/A

Industry shall not manufacture banned Single Use Plastic (SUP) items as well as not sale finished products to manufacturers of banned SUP items as per Maharashtra Plastic and Thermocol (Manufacture, Usage, Sale, Transport, Handling & Storage) Notification, 2018 and amendment thereto and Plastic Waste Management Rules, 2016 and amendment thereto.

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	5	As per Schedule-I	on land for gardening
2.	Domestic effluent	0.5	As per Schedule-I	Soaked in soak pit

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1	Boiler -10 Ton	1	As per Schedule -II
2	S-2	Boiler-06 ton	1	As per Schedule -II
3	S-3	DG Set- 750 KVA	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Packaging Waste- Plastic	100	Kg/M	Primary collection and storage at site	Sell to PCB authorised PWP
2	Packaging Waste	500	Kg/M	Primary collection and storage at site	Sell to Recyclers
3	Boiler Ash	2000	Kg/M	Primary collection and storage at site	Sell to brick manufacturer

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	3.3 Sludge and filters contaminated with oil	55	Kg/M		CHWTSDF
2	35.3 Chemical sludge from waste water treatment	55	Kg/M		CHWTSDF
3	33.1 Empty barrels /containers /liners contaminated with hazardous chemicals /wastes	10	No/M		Authorized recycler
4	5.1 Used or spent oil	40	Ltr/M		Authorized recycler

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. Industry shall obtain permission from Directorate of Industrial Safety & Health (DISH)
11. This consent is issued with overriding effect on earlier Consent to Operate granted by the Board vide no. Consent No. vide No.RO-PUNE/ CONSENT/2103000649 dtd. 10/03/2021 which is Valid up to 28/02/2025
12. Industry shall not take any effective steps towards implementation of project unless to obtain Completion Certificate (CC)/ Occupancy Certificate (OC) from competent authority.

13. Industry obtained EPR registration under producer category vide no.PR-23-000-11-AAACK7014M-22 dated 23.11.2022.

This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.



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Signed by: Sujit Suhas Dholam
Regional Officer (BMW)
For and on behalf of,
Maharashtra Pollution Control Board
robmw@mpcb.gov.in
2024-10-17 19:10:00 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	75000.00	TXN2407001657	09/07/2024	Online Payment
2	50000.00	TXN2410002840	17/10/2024	Online Payment

Earlier consent to operate was refused Vide Application No. 203106 with consent fees of Rs. 1,50,000 one term consent fee is deducted and remaining consent fees of RS. 75000/- is considered with this application.

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune II
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I
Terms & conditions for compliance of Water Pollution Control:

1. A] As per your application, you have provided Effluent Treatment Plant (ETP) of designed capacity of 12.00 CMD consisting of Primary (Collection tank, Neutralization tank, Equalization tank), Secondary (Activated sludge process), Tertiary (Pressure sand filter, Dual media filter, Activated carbon filter) for the treatment of 5 CMD of trade effluent.
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	6.0 -8.5
(2)	BOD (3 days 27°C)	30
(3)	COD	250
(4)	TSS	100
(5)	Oil & Grease	10
(6)	TDS	2100
(7)	Chloride	600
(8)	Sulphate	1000

- C] The Industry shall ensure connectivity online monitoring system to the MPCB server including separate energy meter for pollution control system.
- D] The treated effluent shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, effluent shall find its way for gardening / outside factory premises.
2. A] 0
- B] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	195.00
2.	Domestic purpose	16.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	7.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0.0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	Boiler - 10 Ton	Fabric Bag Filter Multi Cyclone	33.00	Briquette 1750 Kg/Hr	0.2	So2	84.0 Kg/Day
						SPM	150 Mg/Nm ³
S-2	Boiler - 6 Ton	Multi Cyclone	30.00	Agro Waste 1200 Kg/Hr	0.06	So2	12.69 Kg/Day
						SPM	150 Mg/Nm ³

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C2O	50000	Existing BG shall be extended	Compliance of consent conditions	continuous	31/01/2029

****Existing BG obtained for above purpose if any, may be extended for period of validity as above.**

If the above Bank Guarantee is not submitted within stipulated period, then 12% interest will be levied as a penalty as per circular dtd 29/02/2024 No. BO/MPCB/AS(T)/Circular/B-240229FTS0122

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.

11. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
14. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
15. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
16. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
17. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
18. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
19. The industry should not cause any nuisance in surrounding area.
20. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
21. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.
22. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

23. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto
24. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
25. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
26. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
27. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
28. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
29. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
30. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
31. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).

This certificate is digitally & electronically signed.

Annexure (C)



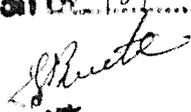
Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Bank Guarantee

BG UAN NUMBER:	MPCB-BG-0000089121						
Industry Unit:	K K Nag Pvt. Ltd.	Industry Name:	K. K. Nag Pvt. Ltd.,	Industry Address:	Plot No. E-86, MIDC Ranjangaon,		
RO Region:	RO-Pune	SRO Region:	SRO-Pune II	BG Obtained for:	CONSENT	BG for:	Operate
Consent No:	MPCB-CONSENT-0000215083	Consent Date:	17-10-2024	Consent Validity Date:	31-03-2028		
Conditions:	Compliance of consent conditions	Compliance period:	31-03-2028	BG No:	0452325BG0Y00028	Amount:	500000
Bank:	State Bank Of India	BG submission Date:	03-02-2025	BG expiry Date:	31-03-2028		

Note: You have been directed to submit original bank guarantee along with this acknowledge letter to concerned regional office.

Received on Dt. 13/04/2025

 R. D. M. P. C. B. Pune

MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE -PUNE

Phone No. 020-25816451

Fax No. 020-25811701

e-mail : ropune@mpcb.gov.in



"Your Service is our Duty"

Jog Centre, 3rd Floor, Wakdevadi,
Old Pune Mumbai Road,
Pune- 411003

MPCB/ROP/EC/ 2506190001

Date: 19/06/2025

To,
M/s. K. K. Nag Pvt. Ltd., (Ranjangaon Unit),
Plot No. E-86, MIDC Ranjangaon,
Tal. Shirur, Dist. Pune

Sub: - Directions of Environmental Compensation under section 33A of the Water (Prevention & Control of Pollution) Act, 1974.

Ref:- 1) Proposal submitted by Sub Regional Officer, Pune-II vide no. MPCB-LEGAL_MPCB-LEGAL_ACTIONS-031024003 on 13/06/2025
2) Interim Directions issued by the Board vide no. MPCB/Directions/2501230009, Dtd. 23/01/2025

WHEREAS, the Board has conducted the personal hearing on 23/12/2024 and as per the Minutes of the personal hearing the Sub Regional Officer, Pune-II has submitted the proposal for imposition of the Environmental Damages Charges for non-compliances during the period 01/10/2024 to 31/12/2024.

NOW THEREFORE, in compliance of the said minutes, you are hereby directed to deposit an amount of Rs. 17,06,250/- (Rupees Seventeen Lakhs Six Thousand Two Hundred Fifty Only) towards the assessment of damage already caused to the environment and recovery of environmental compensation as per 'Polluters Pay' Principle to the Maharashtra Pollution Control Board, Kalpataru Point, 3rd Floor, Sion (East), Mumbai-400 022, within a period of 7 days from date of receipt of these directions, failing which, the Board will have no option than to initiate appropriate legal action against you, which please note.

This is issued with the approval of the Hon'ble Member Secretary of the Board.

For and on behalf of the
Maharashtra Pollution Control Board

(Babasaheb Kukade)
Regional Officer, Pune.

Copy submitted to: for favour of information.

1. Hon'ble Member Secretary, MPCB, Mumbai.
2. Joint Director (WPC), MPCB, Mumbai.
3. Law Officer (P & L Div), MPCB, Mumbai.

Copy to Sub-Regional Officer, Pune-II for necessary follow up and report.

ये.का.मु. - ५०,००० पु. (२०० पानी) - ११-२०१७ - ३ पीएच* - (एच) १११

(वि. नि. नमुना क्र. १) (Fin. R. Form No. 1)

सर्वसा. ११३ मई.

Gen. 113 me.

मूल प्रत

अहस्तांतरणीय।

D. D. No 054484

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NON-TRANSFERABLE

M 8.7.2025

शासनास केलेल्या प्रदानाची पावती

SRT

RECEIPT FOR PAYMENT TO GOVERNMENT

ठिकाण/Place

Pune

दिनांक/Date

09/07/2025

Signature

याच्याकडून /

Received from M/s K. K. Nag Pwd Wd Bangalore

रु./Rs. 1706250/-

(रुपये/Rupees)

Seven thousand six hundred and fifty

याकरीतीने

on account of Environment and Compensation chq.

रोखपाल वा लेखापाल

Cashier or Accountant.

Signature

Office

for (सही) / Signature (पदनाम) / Designation

BEFORE THE NATIONAL GREEN
TRIBUNAL, WESTERN ZONE, PUNE

Original Application No.12 of 2025 (WZ)

In the matter of :

Tejas Chandrakant Yadav ...Applicant

Versus

M/S K.K.Nag Private Limited & Ors. Respondents

Reply Affidavit of Respondent No.1

DATED 7th February, 2026

D.M.GUPTA

ADVOCATE FOR RESPONDENT NO.1

3, LAXMAN APARTMENT

25/26, OLD TOPKANA,

S'NAGAR, PUNE – 411 005

MOBILE : 9422317884

email: advgupte@gmail.com